in general are conscious of the damage that is being done due to deforestation, indiscriminate felling of trees and employment of greedy contractors, this problem cannot be fully tackled by Government measures alone.

I will not be doing justice if I do not mention this. Some women in Garhwal district-I must commend their example—when the contractors reached the jungle area to fell the trees, embraced the trees and they offered their bodies to be chopped off by the hatchet of the greedly contractors to save their trees. This is a sort of consciousness that is to be created for our flora and fauna and, I hope, with the attention that this Government is now giving to soil erosion and soil conservation and preservation of flora and fauna, this problem will be solved in due course.

MR. SPEAKER: Much more attention is needed now.

श्री सुम.ख चन्द्र यादव (खरगोन) : माननीय भध्यक्ष महोदय मैं इस बात की बहुत गम्भीरता से लेना चाहता हुं भीर मैं समझता हं कि इस सदन को भी इस बात की बहुत गम्भीरता के साथ लेना चाहिए। जैसा कि माननीय मंत्री जी ने बताया है, स्वायल इरो-जन को रोकने के लिए बहुत काम कर रहे हैं. मैं मंत्री जी का ध्यान भ्राकृष्ट करना चाहता हं कि स्वायल इरोजन दो प्रकार से कंट्रोल होता है—बायोलोजी कंट्रोल भीर मैकेनिकल कंट्रोल। ग्राप जो मैकेनिकल कन्ट्रोल कर रहे हैं उस में एक प्रकार से पैसा बरबाद करते हैं उस का उतना फायदा नहीं पहुंचता है। मेरा निवेदन कियदिग्राप बायोलाजी कन्ट्रोल के माध्यम से इस दिशा में कार्य करते हैं तो नेचर का लाभ भी मिल सकेगा। सरकार को इस दिशा में प्रयास करना चाहिये। मेरा सुझाव है कि हर राज्य के स्तर पर एक रिसर्च सेन्टर खोला जाए तथा ब्लाक स्तर पर ऐसे प्रधिकारियों की नियक्ति की जाए जो कि जनता को उस से ध्रवगत करा सकें। ग्रभी तक किसान तथा सांइटिस्ट्स भी बहुत गम्भीरता के साथ इस प्रश्न की नहीं ले रहे हैं कि कितनी मुमि का इरोजन हो रहा है। इसलिए राज्य स्तर पर रिसर्च सेन्टर खोले जायें तथा बजट में प्रावधान कर के खण्ड स्तर पर ग्रधिकारी नियक्त किये जायें जोकि लोगों को इस बात की क्रिया देसकें। यदि बायोलोजी कन्दोल के माध्यम से भ्राप स्वायल इरोजन को हल करते हैं तो उस से ज्यादा लाभ मिल सकेगा बजाए इसके कि ग्राप मैकेंनिकल कन्ट्रोल करें।

SHRI BIRENDRA SINGH RAO: I am thankful to the hon. Minister...

AN HON. MEMBER: The hon. Member.

Matters under rule 377

SHRI BIRENDRA SINGH RAO: He might be a Minister also some day, why bother? I am so much used to sitting there that everybody seems to be a Minister. It will take me time to understand that I am on the Treasury Benches.

I am thankful to the hon. Member for the suggestion. All these points are under the consideration of the Government. As I mentioned earlier, there are various schemes already under way for soil conservation and for plantation of trees in the Mimalayan region. We have also got our DPAP programme being implemented. The reclamation of saline and alkaline lands is one of the projects.

MR. SPEAKER: Did you say anything about some incentive for the plantation of trees?

SHRI BIRENDRA SINGH RAO: Incentive will be provided under our new forest policy. That is under consideration That is another I need not go into details now. As I said, we are giving all our attention to this problem The Minister is very much concerned about the increasing area being eroded and our hills being denuded. Forest will received a arger share of Budget, I hope, in future. But the real need is to make the people conscious of it by educating them. More of the chipko type of movement is necessary in the country.

14.43 hrs.

MATTERS UNDER RULE 377

(i) CRISIS OF DRINKING WATER IN BIHAR

SHRI RAMAVATAR SHASTRI (Patna): Sir, under Rule 377, I raise the following matter of urgent public importance:—

A serious crisis of drinking water is feared all over Bihar in the coming months. Although the summer is yet to set, in, reports from various parts

[Shri Ramavetar Shastri]

of the States indicate that, in many areas, wells have either started drying up or their water level is going down sharply.

There is little or no water in ponds lakes and rivers. The condition, the impact of last years drought was well-known in advance, but little was done to combat the natural calamity.

Supply of drinking water comes in any relief operation in a famine-hit State. In Bihar, the situation is more alarming. According to official estimates, there are about 25,000 villages and hamlets which have no source of drinking water. They depend on the neighbouring villages.

Judging from the official attitude towards the problem, it would not be surprising if the situation in the State slips out of control.

In view of the serious water crisis in Bihar, I would earnestly request the Government to make serious efforts to tide over the impending water crisis in the State.

(ii) REPORTED SHORTAGE OF LIFE-SAVING DRUGS CAUSING HARDSHIP TO PATIENTS

DR. VASANT KUMAR PANDIT (Rajgarh): Sir, under Rule 377, I raise the following matter of urgent public importance:—

Recently there has been acute shortage of important and life-saving drugs like ampicillin trihydrate, chloroquin phosphate, streptomycin, iodine and tetracycline, causing great hardships to patients in public, government and private hospitals due to handicap in medical treatment.

The State Chemical and Pharmaceutical Corporation is facing a serious problem as imported bulk drugs worth several crores of rupees have not been lifted by the industry.

Due to this, several life-saving formulations and vital drugs have

been withheld affecting treatment of blood pressure. T. B., Malaria and post-operative treatment. It is also understood that recent credit squeze by the banks, the late announcement of entitlement policy by the Government, tightening restrictions on licensing and quality control all over the world, and various other causes have led to this serious situation. This has also led to steep increase in the prices of vital drugs.

rule 377

The above situation is alarming. The Government must immediately and seriously apply itself to all the problems confronting the chemical and pharmaceutical industry and take immediate steps to make vital and lifesaving drugs readily available and at reasonable prices for public utility. I call upon the Government to inform the House of the steps taken to relieve the above serious problem.

MR. SPEAKER: Mr. Uttambhai Patel. Not here. Mr. Shailani.

(iii) Reporded Police Lathi charge on a procession of students in Aligarh on 17-3-1980.

श्री चन्द्रपाल गैलानी (हायरस) : अध्यक्ष महोदय मैं नियम 377 के अधीन एक अत्यन्त महत्वपूर्ण प्रश्न की घोर सम्मानित सदन का ध्यान भ्राकृषित करना चाहता हू।

परसों दिनांक 17 मार्च, 1980 को अलीगड़ में छात्रों के एक मानिपूर्ण एवं अनुभासित जुनूस पर वहां की पुलिस ने वर्बरतापूर्वंक लाठी—चार्ज किया जिस में दर्जनों छात्र बुरी तरह घायल हुए हैं, जिन में अनेक छात्रों की गम्भीर चोटों के कारण हालत नाजुक हैं। विगत एक सप्ताह से बिना किसी ठीस कारण के जिला अधिक।रियों ने नगर के समस्त स्कूल व के लिजों को बन्द करा दिया था और परसों जब छात्रों ने जिला अधिकारियों के इस रवैये के विरोध स्वरूप एक भातिपूर्ण एवं अनुभासित जुलूस का आयोजन किया और जैसे ही जुलूस मदार सेट केत में पहुंचा तो पुलिस ने बिना किसी पूर्व सूचना एवं चेतावनी के निहत्थे एवं भानिसिप्य छात्रों पर निर्ममसतापूर्वंक लाठी चार्ज किया।

गत 8 मार्च को प्रलीगढ़ में ही जब कुछ नवयुवक छीजल एवं मिट्टी के तेल के वितरण में हो रही घांघलेबाजी एवं प्रनियमितता की भोर जिला प्रधिकारियों को एक कापन देने के लिए